

Territories administrations has revised the rate of *Scholarships for students of Union Territories* studying in Sainik School w.e.f., 1986-87;

(b) if so, the names of Union Territories which are paying the scholarships at the enhanced rates and those which are not paying stating the reasons for nonpayment;

(c) whether Government have received any representation in June, 1993 for revision of income slabs of scholarship for the students of Union Territories studying in Sainik School, Sujapur (Tira) Hamirpur, Himachal Pradesh from individuals as well as institutions; and

(d) if so, the details thereof and what action Government propose to ensure the revision of income slabs of scholarships to all the students of Union Territories studying in Sainik School including the Sainik School at Sujapur (Tira) Hamirpur, (H.P.)?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir.

(b) All the Sainik Schools in the country are administered by the Sainik School Society, a unit of the Ministry of Defence. As per information received from the Ministry of Defence, none of the Principals of Sainik Schools has informed the Sainik School Society about any Union Territory not paying the scholarship at the rates stipulated with effect from the academic year 1986-87.

(c) and (d) A representation dated 16.6.1994 from the parent of a student studying in Sainik School, Sujapur Tihra, Hamirpur (H.P.) has been received requesting for revision of income slabs for determining eligibility to the grant of scholarship for students of UTs studying in Sainik Schools. The Ministry of Defence has informed that following the decision taken by the Executive Committee of the Sainik School Society in its meeting held in December, 1993, the State Governments were requested by the Society to consider the revision of income slabs for the purpose of grant of scholarship to Sainik School students. Revision of income slabs for the purpose of grant of scholarship to students of Union Territories studying in Sainik Schools would

depend on views of the State Governments in this regard.

#### **Scheme to Generate Employment Opportunities for Women**

4323. SHRI G.Y. KRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are formulating a national scheme to generate employment opportunities for women;

(b) if so, what are its broad features;

(c) the role proposed to be assigned to the State Governments for the implementation of this new scheme for women and the funds earmarked in this behalf; and

(d) by when the scheme is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVARAJESWARI): (a) No, Sir.

(b) to (d) Does not arise.

#### **Central advisory committee on problem of prostitutes**

4324. SHRI PRAMOD MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Advisory Committee constituted by his Ministry to study the problems of the prostitutes has submitted its report; if so, when;

(b) who were the members of the Committee and what were its terms of reference;

(c) what are the main recommendations contained in the Report of the Committee; and

(d) what action has been taken on each of the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVARAJESWARI): (a) The Central Advisory Committee constituted by the Department of Women and Child Development have finalised the report on 20.5.94.

(b) A statement is annexed (*see below*).

(c) The main recommendations of the Report are:

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| <p>(1) Strict enforcement of the Immoral Traffic (prevention) Act, 1956 through notification of special officers and formation of Advisory Bodies including leading voluntary organisations.</p> <p>(2) Improved coordination in the enforcement of Law and the rescue of child prostitutes and the protection, counselling and rehabilitation of the rescued persons;</p> <p>(3) Involvement of Non-Governmental Organisations by giving them Identity Cards;</p> <p>(4) Expansion of ICDS and adolescent girls scheme to red light areas;</p> <p>(5) Schooling for the children of prostitutes/child prostitutes;</p> <p>(6) Upgradation of various services including health and psychiatric services for children of prostitutes/child prostitutes under the scheme for Prevention and Control of Juvenile Social Maladjustment;</p> | <p>(7) Implementation of training-cum-income generation projects for rescued persons under regular schemes of the Government;</p> <p>(8) Development of Source Areas (high supply area of prostitutes);</p> <p>(9) Involvement of CBI for the purpose of investigation and tackling Inter-State trafficking;</p> <p>(10) Involvement of BSF and ITBP for the purpose of keeping vigil in the country on movement of young girls under suspicious or unexplained circumstances;</p> <p>(11) Review of the concerned laws; and</p> <p>(12) Creation of implementing machinery and orientation training to the implementing officials.</p> <p>(d) The recommendations made by the Central Advisory Committee have since been sent to the concerned Central Ministries/Departments and to the State Governments for taking appropriate action.</p> |
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### Statement

Constitution of the Central Advisory Committee on child prostitution and its terms of reference.

#### I. CONSTITUTION OF THE COMMITTEE

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| 1. Secretary,<br>Department of Women & Child Development,<br>Ministry of Human Resource Development.                              | Chairperson |
| 2. Joint Secretary<br>(Social Defence), Ministry of Welfare.  | Member      |
| 3. Joint Secretary,<br>Ministry of Home Affairs.  | Member      |
| 4. Joint Secretary<br>(Child Development), Department of<br>Women & Child Development,<br>Ministry of Human Resource Development. | Member      |
| 5. Joint Secretary,<br>Department of Legal Affairs<br>Ministry of Law & Justice.  | Member      |
| 6. A representative of the<br>National Commission for Women,<br>New Delhi.  | Member      |
| 7. Director,<br>National Institute of Social Defence,<br>New Delhi.   | Member      |
| 8. President,<br>Indian Council for Child Welfare,<br>New Delhi.  | Member      |

9. Secretary-General Association for Social Health in India, New Delhi.	Member
10. Executive Director, Central Social Welfare Board, New Delhi.	Member
11. Director, Joint Women's Programme, New Delhi.	Member
12. Representative of Vimochana, Athani, Karnataka.	Member
13. Representative of Bharatiya Patita Uddhar Sangh, Delhi.	Member
14. Secretary, Social Welfare, Government of the National Capital Territory of Delhi/New Delhi.	Member
15. Secretary, Women and Child Development, Government of Maharashtra, Bombay.	Member
16. Secretary, Social Welfare, Government of Karnataka, Bangalore.	Member
17. Director, National Law School of India University, Bangalore.	Member
18. Joint Secretary, Department of Women & Child Development, Ministry of Human Resource Development.	Member-Secretary.

## II. TERMS OF REFERENCE

The Committee will

a. suggest welfare programmes to be implemented at the national level for the care, protection, treatment, development and rehabilitation of the young fallen victims, namely, the children and the girls.

b. make suggestions for amendments to the existing laws or for enactment of any new law, if so warranted, for the prevention of sexual exploitation of children.

c. examine the Devadasi system and the login tradition and suggest ways and measures for the eradication of these systems and for the rehabilitation of the victims of such traditional forms of exploitation.

d. recommend a plan of action and implementation schedule and recommend to the

Government the setting up of an appropriate machinery for the proper implementation of its suggestions.

### **Pay fixation of Assistant Teachers in the Senior Scale in MCD Schools**

4325. PROF. I.G. SANADI: Will the Minister of HUMAN • RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 4500 given in the Rajya Sabha on 27th August, 1993 regarding pay fixation of Assistant Teachers in MCD and state:

(a) whether relevant orders regarding placement of 101 Assistant Teachers in Senior Scale (Rs. 1400-2600) approved by the DPC held on 14th June, 1990 in Karol Bagh Zone, Delhi and whose names were appeared in the list issued by Education Department of MCD